

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 83 OF 2017 IN
DFR NO. 4358 OF 2016**

Dated: 21st March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

GRIDCO Ltd.

...Appellant(s)

Vs.

NTPC Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. Raj Kumar Mehta
Mr. Abhishek Upadhyay
Ms. Himanshi Andley

Counsel for the Respondent(s)

:

Ms. Poorva Saigal
Ms. Anushree Bardhan
Mr. Shubham Arya

ORDER

IA NO. 83 OF 2017

(Appl. for condonation of delay)

There is 63 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Ms. Poorva Saigal appears on behalf of Respondent No.1. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **11.04.2017.**

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson